

यूको बैंक
(भारत सरकार का उद्यम)

 **UCO BANK**
(A Govt. of India Undertaking)

सम्मान आपके विश्वास का Honours Your Trust

Uthmaniyah Branch, Century Rayon Society's Premises,
Mubad Road, Sahad, Kalyan Taluka, Thane - 421 103,
Email : uthasnyucco.bank.in, Ph : 0251-2710674/2710679

13 (12) read with r 3 of the Security Interest (Enforcement) Rules, 2002, issued under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the said demand notice dated 22-07-2026 calling upon the borrower/ mortgagor to repay the amount mentioned in the notice being Rs.11,07,388.99 (Rupees Eleven Lakhs Seven Thousand Three Hundred Eighty Eight and Ninety Nine paise only) as on 22-07-2026 (Inclusive of interest up to 29-06-2026), with further interest at the rate of 12% per annum, is a demand for the said amount and is not a demand for the contractual rate on the aforesaid amount together with incidental expenses.

Cost, charges etc. within 60 days from the date of receipt of the said notice.

The borrower/mortgagor/guarantors having failed to repay the amount, notified hereinabove to the borrower/mortgagor/guarantor and the public in general, is hereby notified that the undersigned has taken **Synthetic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the **Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** and with Rule 8 of the **Security Interest (Enforcement) Rules, 2002** on the 16th of October of the year 2028.

The borrower/mortgagor/guarantors in particular and the public in general are hereby cautioned that any default in the repayment of the said amount notified hereinabove to the undersigned, may attract an amount of Rs.11,07,388.99 (Rupees Eleven Lakhs Seven Thousand Three Hundred Eighty Eight & Ninety Nine paise only) and interest thereon.

The borrower is interested in the powers of sub-section (3) of section 13 (13) of the Act, in respect of the property described hereinabove from the secured assets.

Description of Immovable Property

All the Premises being Plot No. 305, 3rd Floor, Bldg No-1 Appal Dham, Ward No-1, Wadgaon, Karjat 421301. Constructed on all that Piece and Parcel of Land Survey No-07, Hissa No-1 & Survey No-58, and standing in the Name of Mr. Mahesh Chandra Kulkarni, having an area of approximately 56.01 square meter carpet plot on terrace of 5.57 Square Meter.

Place Wadgaon-Karjat
Date 16-10-2028

Sd/-
Authorized Officer
UCO Bank



सेक्रेटरी बैंक ऑफ इंडिया
Central Bank of India

Shirur Branch

Tal. & Dist. Dhule

DEMAND NOTICE

(U/S 13(2) of SARFAESI Act, 2002 & Rule 3(1) provision of SARFAESI Rules, 2002)

Whereas at the request of you, the below mentioned borrowers/guarantors, various credit facilities have been granted by Central Bank of India, Shirur Branch, Tal. & Dist. Dhule from time to time by way of financial assistance against various secured assets, records held in favour of the bank. The said facilities are as follows:-

mortgaged / hypothecated by you creating security interest in favour of the bank are mentioned hereunder. As you have failed to discharge the debt due to the Bank in the above mentioned loan account have been classified as **NPA** as per the guidelines issued by the RBI. **Demand Notice Dated 19/09/2026** sent to you by the Bank. Post calling upon each one of you to discharge the debt due to Bank is being returned. Post calling upon each one of you to discharge the debt due to Bank is being returned. Post calling upon each one of you to discharge the debt due to Bank is being returned.

Name & Address of Borrower / Guarantors / Mortgagors:
Borrower: Mr. Ramesh Ananda Pawar
Address: Gram Panchayat House No. 102, Near Vitthal Mandir, Mordad Tandra, Tal. & Dist. Dhule - 424308

Demand Notice Date: 19/09/2026 | NPA Date: 18/09/2026
Amount Due: Rs. 9,59,138.16 (Rs. Nine Lakh Ninety Five Thousand One Hundred Thirty Eight and Paise Sixteen Only) **+ Interest and Charges thereon**

Immovable asset: Complete detailed description of Immovable property land & Building and details of title deed with its boundaries

Gram Panchayat House No. 102, Near Vimala Marg, measuring 46.75 sq. mtrs., situated at Myrdian Tansa, Tal. & Dist. Dhule and bounded as:
East Road, West: Road, North: Ratan Hanji Pawde, South: Maharu Parashram Chavan.

If you fail to repay the above mentioned debt due by you with future interest and incidental expenses, costs in terms of this notice under Section 13(2) of SARFESI Act, within 60 days from the date of this notice, the Bank will exercise all or any of the rights conferred under Sub-Section (4) of the Section 13 of SARFESI Act and/or other applicable provisions of the said Act against the secured assets. Your attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sd/-
(Authorized Officer/Chief Manager)
Central Bank of India

Form No. _____
[See Regulation-13 (1)(a)]

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

1st Floor, MTNL Telephone Exchange Building, Sector-30/A, Vashi, Navi Mumbai - 400 705

Case No.: OA/6652/025

Summons under sub-section (4) of Section 13 of the Act, read with sub-rule (2a) of rule 6 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Ex. No. _____

**CANARA BANK
VS
LAXMAN SONBA BORUDE BORUDE**

To, _____

(U) [REDACTED] b6 b7C [REDACTED]
[REDACTED] H-1A b6 b7C [REDACTED]
Situational Awareness b6 b7C [REDACTED]
Pilot's Near Miss -0150Z Alocat: Fict No 217 2nd Floor A Wing Bldg
No 1 Revenue Control Station New SBBB Mandar, Bosses Pilot's
Bosses Pilot's Pilot's Mandar b6 b7C [REDACTED]

SUMMATIONS

WHEREAS, AO/A6587272 was issued before the Hon'ble Presiding Officer presided on 19/09/2023;

WHETHER the Hon'ble Tribunal pleased to issue summons/note to examine witnesses; or whether it has been decided by the Hon'ble Tribunal to proceed with the case.

(Signature)
(Name)

documents etc. annexed)

(i) In accordance with sub-section (4) of section 19 of the Act, you, the declarants are directed to report:-

(i) to show cause within thirty days of the service of summons as to why relief should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for the attachment of properties;

(iv) you shall not transfer or dispose of any sale, lease or otherwise, except in the ordinary course of business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets and properties as may be written submitted by a copy to the Tribunal, to the applicant and to appear before Registrar on 01/10/2026 at 10:30 AM. Given under my hand and the seal of this Tribunal on the date 01/09/2026.

Note - Strike out whichever is not applicable.

Applicant: _____ (Sanjay Jaiswal)
Registrar
D.R.T. III, Mumbai

BO: Ghodbunder Road, Thane
23, Soham Place, Manpada, Gore Road, Thane
Contact: 2584136070;
email: bo109@gnb.co.in

Annexure - 46 (Revised SI-1)

POSSESSION NOTICE
(Rule 8 (1))

Possession Notice for Immovable Property
(For Immovable property)

Whereas
The undersigned being the Authorised Officer of the Punjab National Bank under the *Conflicting and Reconstruction of Financial Assets and Enforcement of Security*

Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 06.06.2026 calling upon the Borrower M/S Priya Engineering Corporation, Ms Smita Kumar Lakkol, Ms Priyanka Kumar Lakkol (Guarantor and Mortgagee), to

Kumar Kallappa Lakkol (POA holder of Ms. Priyanka Kumar Lakkol) to repay the amount mentioned in the notice being Rs. 7,03,749.90 (Rs. Seven Lakhs Three Thousand Seven Hundred Forty Nine And Paise Ninety Only) as on 31.05.2020 within 60 days from the date of notice/date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the

borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 16th day of October of the year 2026

the property and any dealings with the property will be subject to the charge of the Punjab National Bank, Ghodbunder Road, Thane for an amount of Rs. 7,03,749.9 (Rs. Seven lakhs Three Thousand Seven Hundred Forty Nine and paisa Nine Only) as on 31.05.2026 within 60 days from the date of notice/date of receipt of the sale proceeds and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of Flat no D- 202 Sukur garden CHS
Village Chikalsar Manpada Dhokali Naka Kolshet Road Thane-400607
Bounded:
On the North by: Garden/Gate

On the North by: Admin Office
On the South by: MSEP Office
On the East by: E-Wing
On the West by: B.C Wing

DATE: 16/10/2026 Sd/

DATE: 16/10/2020
PLACE: Thane
(Name Designation)
Authorised Officer
Punjab National Bank

1998, 1999, 2000, 2001, 2002, 2003, 2004, 2005, 2006, 2007, 2008, 2009, 2010, 2011, 2012, 2013, 2014, 2015, 2016, 2017, 2018, 2019, 2020, 2021, 2022, 2023, 2024, 2025, 2026, 2027, 2028, 2029, 2030, 2031, 2032, 2033, 2034, 2035, 2036, 2037, 2038, 2039, 2040, 2041, 2042, 2043, 2044, 2045, 2046, 2047, 2048, 2049, 2050, 2051, 2052, 2053, 2054, 2055, 2056, 2057, 2058, 2059, 2060, 2061, 2062, 2063, 2064, 2065, 2066, 2067, 2068, 2069, 2070, 2071, 2072, 2073, 2074, 2075, 2076, 2077, 2078, 2079, 2080, 2081, 2082, 2083, 2084, 2085, 2086, 2087, 2088, 2089, 2090, 2091, 2092, 2093, 2094, 2095, 2096, 2097, 2098, 2099, 2100, 2101, 2102, 2103, 2104, 2105, 2106, 2107, 2108, 2109, 2110, 2111, 2112, 2113, 2114, 2115, 2116, 2117, 2118, 2119, 2120, 2121, 2122, 2123, 2124, 2125, 2126, 2127, 2128, 2129, 2130, 2131, 2132, 2133, 2134, 2135, 2136, 2137, 2138, 2139, 2140, 2141, 2142, 2143, 2144, 2145, 2146, 2147, 2148, 2149, 2150, 2151, 2152, 2153, 2154, 2155, 2156, 2157, 2158, 2159, 2160, 2161, 2162, 2163, 2164, 2165, 2166, 2167, 2168, 2169, 2170, 2171, 2172, 2173, 2174, 2175, 2176, 2177, 2178, 2179, 2180, 2181, 2182, 2183, 2184, 2185, 2186, 2187, 2188, 2189, 2190, 2191, 2192, 2193, 2194, 2195, 2196, 2197, 2198, 2199, 2200, 2201, 2202, 2203, 2204, 2205, 2206, 2207, 2208, 2209, 2210, 2211, 2212, 2213, 2214, 2215, 2216, 2217, 2218, 2219, 2220, 2221, 2222, 2223, 2224, 2225, 2226, 2227, 2228, 2229, 2230, 2231, 2232, 2233, 2234, 2235, 2236, 2237, 2238, 2239, 2240, 2241, 2242, 2243, 2244, 2245, 2246, 2247, 2248, 2249, 2250, 2251, 2252, 2253, 2254, 2255, 2256, 2257, 2258, 2259, 2260, 2261, 2262, 2263, 2264, 2265, 2266, 2267, 2268, 2269, 2270, 2271, 2272, 2273, 2274, 2275, 2276, 2277, 2278, 2279, 2280, 2281, 2282, 2283, 2284, 2285, 2286, 2287, 2288, 2289, 2290, 2291, 2292, 2293, 2294, 2295, 2296, 2297, 2298, 2299, 2300, 2301, 2302, 2303, 2304, 2305, 2306, 2307, 2308, 2309, 2310, 2311, 2312, 2313, 2314, 2315, 2316, 2317, 2318, 2319, 2320, 2321, 2322, 2323, 2324, 2325, 2326, 2327, 2328, 2329, 2330, 2331, 2332, 2333, 2334, 2335, 2336, 2337, 2338, 2339, 2340, 2341, 2342, 2343, 2344, 2345, 2346, 2347, 2348, 2349, 2350, 2351, 2352, 2353, 2354, 2355, 2356, 2357, 2358, 2359, 2360, 2361, 2362, 2363, 2364, 2365, 2366, 2367, 2368, 2369, 2370, 2371, 2372, 2373, 2374, 2375, 2376, 2377, 2378, 2379, 2380, 2381, 2382, 2383, 2384, 2385, 2386, 2387, 2388, 2389, 2390, 2391, 2392, 2393, 2394, 2395, 2396, 2397, 2398, 2399, 2400, 2401, 2402, 2403, 2404, 2405, 2406, 2407, 2408, 2409, 2410, 2411, 2412, 2413, 2414, 2415, 2416, 2417, 2418, 2419, 2420, 2421, 2422, 2423, 2424, 2425, 2426, 2427, 2428, 2429, 2430, 2431, 2432, 2433, 2434, 2435, 2436, 2437, 2438, 2439, 2440, 2441, 2442, 2443, 2444, 2445, 2446, 2447, 2448, 2449, 2450, 2451, 2452, 2453, 2454, 2455, 2456, 2457, 2458, 2459, 2460, 2461, 2462, 2463, 2464, 2465, 2466, 2467, 2468, 2469, 2470, 2471, 2472, 2473, 2474, 2475, 2476, 2477, 2478, 2479, 2480, 2481, 2482, 2483, 2484, 2485, 2486, 2487, 2488, 2489, 2490, 2491, 2492, 2493, 2494, 2495, 2496, 2497, 2498, 2499, 2500, 2501, 2502, 2503, 2504, 2505, 2506, 2507, 2508, 2509, 2510, 2511, 2512, 2513, 2514, 2515, 2516, 2517, 2518, 2519, 2520, 2521, 2522, 2523, 2524, 2525, 2526, 2527, 2528, 2529, 2530, 2531, 2532, 2533, 2534, 2535, 2536, 2537, 2538, 2539, 2540, 2541, 2542, 2543, 2544, 2545, 2546, 2547, 2548, 2549, 2550, 2551, 2552, 2553, 2554, 2555, 2556, 2557, 2558, 2559, 2560, 2561, 2562, 2563, 2564, 2565, 2566, 2567, 2568, 2569, 2570, 2571, 2572, 2573, 2574, 2575, 2576, 2577, 2578, 2579, 2580, 2581, 2582, 2583, 2584, 2585, 2586, 2587, 2588, 2589, 2590, 2591, 2592, 2593, 2594, 2595, 2596, 2597, 2598, 2599, 2600, 2601, 2602, 2603, 2604, 2605, 2606, 2607, 2608, 2609, 2610, 2611, 2612, 2613, 2614, 2615, 2616, 2617, 2618, 2619, 2620, 2621, 2622, 2623, 2624, 2625, 2626, 2627, 2628, 2629, 2630, 2631, 2632, 2633, 2634, 2635, 2636, 2637, 2638, 2639, 2640, 2641, 2642, 2643, 2644, 2645, 2646, 2647, 2648, 2649, 2650, 2651, 2652, 2653, 2654, 2655, 2656, 2657, 2658, 2659, 2660, 2661, 2662, 2663, 2664, 2665, 2666, 2667, 2668, 2669, 2670, 2671, 2672, 2673, 2674, 2675, 2676, 2677, 2678, 2679, 26

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...तर बिमा हप्ताही कमी होऊ शकतो

Megha Agrawal

**FORM G
(RE-ISSUED)**

**INVITATION FOR EXPRESSION OF INTEREST PUBLISHED FOR
SOMERSET CONSTRUCTION PRIVATE LIMITED
OPERATING IN REAL ESTATE DEVELOPMENT SECTOR AT MUMBAI, MAHARASHTRA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SOMERSET CONSTRUCTION PRIVATE LIMITED CIN: U45200MH2005PTC155627 PAN: AAJCS3340R
2.	Address of the registered office	ROOM NO. 05, CAPRI, 3RD FLOOR, ANANT KANEKAR MARG, BANDRA (EAST), MUMBAI, MAHARASHTRA, INDIA, 400051
3.	URL of website	NA
4.	Details of the place where the majority of fixed assets are located:	Village Adivali, Gram Panchayat- Rohinjan, Taluka Panvel, District Raigad 410210
5.	Installed capacity of main products/ services	Land at Sr.no.: 37, 42/10/B, 42/10/E, 89A and 90B (PT) located at Village Adivali Taluka : Panvel Dist : Raigad 410210
6.	Quantity and value of main products/ services sold in the last financial year	Presently CD is not generating any revenue.
7.	Number of employees/ workmen	No employees
8.	Further details, including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last financial available with RP as on 31-03-2018. For further details, write an email to cirp.somerset@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) & 29A of the Code is available at	The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to cirp.somerset@gmail.com
10.	Last date for receipt of expression of interest	02.11.2026
11.	Date of issue of provisional list of prospective resolution applicants	12.11.2026
12.	Last date for submission of objections to provisional list	17.11..2026
13.	Date of issue of final list of prospective resolution applicants	22.11.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22.11.2026
15.	Last date for submission of resolution plans	22.12.2026
16.	Process email id to submit Expression of Interest	cirp.somerset@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	NA

SD/-

IP Megha Agrawal

IBBI/IPA-001/IP-P01456/2018-19/12272

AFA valid up to 30.06.2027

Address For Correspondence: Plot Number 79, 7th floor "Fortuna Capital",
Besides Dew Trinity Hospital, Hindustan Colony, Wardha Road, Nagpur- 440015

Address Registered with IBBI: 001 Shivranjini Apartments,

In Circle of Congress Nagar Garden, Congress Nagar,

Nagpur – 440012 (M.S)

For Somerset Construction Private Limited

Date: 17.10.2026

Place: Nagpur


Somerset Construction Private Limited
Resolution Professional
Megha Agrawal